

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2917  
ANSWERED ON:10.02.2014  
USE OF FOREST LAND  
Dias Dr. Charles

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether any instance of violation of the norms laid down with regard to planting of trees in lieu of the permission to use forest land for industries or hydro-electric power projects in the country has been reported to the Government ;
- (b) if so, the details thereof, State-wise project-wise; and
- (c) the steps taken by the Government against such violations?

**Answer**

MINISTER OF ENVIRONMENT & FORESTS (Dr. M VEERAPPA MOILY)

(a) to (c) Central Government while according prior approval in accordance with the provisions of Forest (Conservation) Act, 1980 for diversion of forest land for non-forestry purpose stipulates, inter-alia, a condition that concerned State/ Union Territory Government shall raise Compensatory Afforestation (CA) in lieu of forest land so diverted including for industries & hydro-electric projects. CA is taken up by the State/ UT Governments as per the CA norms/scheme prepared by them on the basis of State-specific conditions.

In compliance with the order dated 5th May, 2006 passed by the Hon'ble Supreme Court of India in IA No.1337 in Writ Petition (Civil) No.202 of 1995 in the matter of T N Godavarman Thirumalpad Vs UOI & Ors., the funds including those for CA realized from user agencies, are transferred to the bank accounts in the name of State CAMPAs operated by the Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (Ad-hoc CAMPA).

Hon'ble Supreme Court of India in their Order dated 10th July, 2009 in IA No.2143 in the above Writ Petition permitted the Ad-hoc CAMPA to release a sum of about Rs.1,000 crores per year for the next five years, in proportion of 10% of the principal amount pertaining to the respective State/ UTs. Funds are, therefore, being released to the State CAMPAs in accordance with said Order for implementation of the Annual Plans of Operation (APOs) approved by the respective State CAMPA Steering Committee, containing provisions for creation of CA and other activities for conservation and development of forest and wildlife resources.